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(PART-I, SECTION 1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No.43 (RE-2006)/2004-09

NEW DELHI: 21 AUGUST, 2006

In exercise of powers conferred under Paragraph 2.4 of the of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Appendix-I of Handbook of Procedure (Volume-I):-

2. The following is added at the end of Sl. No. 11 of Appendix-I :-

Sl. No.	Name and address:	Territorial jurisdiction:
11 A.	The Deputy Director General of Foreign Trade, Directorate of Industries office Building Industrial Area, Patel Nagar, Dehradun-248001.	State of Uttranchal

3. The following is amended in Appendix-I as under:-

Sl. No.	Name & Address	Telephone No./Fax No./E-mail	Territorial Jurisdiction.
2	The Joint Director General of Foreign Trade,	Tel. No. 011-23379115 Fax: 011-23379114 E-mail: jdgtcla@hotmail.com	-Delhi -Haryana, districts of (i) Faridabad (ii) Gurgaon

	Central Licensing Area (CLA), “Y” Shape Building, ‘A’ Wing, I.P. Bhawan, Near I.T.O., New Delhi-110002.		-Uttar Pradesh, districts of (i) Meerut, (ii) Ghaziabad (iii) Bulandshahar
7	The Joint Director General of Foreign Trade, 110-111, Parsavnath Plaza, Majhola, Delhi Road, Moradabad-244103	Tel. No. 0591-2488221 Fax: 0591-2487447 E-mail: jdgftmbd@hotmail.com	Districts of Bijnaur, Moradabad, Rampur and Jyotiba Phuley Nagar in UP.

4. To ensure easy transition, the exporters/importers located in the State of Uttaranchal shall have the option to file their respective applications with their earlier Licensing Authorities also i.e. Regional Authorities at New Delhi and Moradabad respectively up to 30th September, 2006.
5. The above amendment shall come into effect from 22.8.2006.

This issues in Public interest.

Sd/-
(K.T. Chacko)
Director General of Foreign Trade and
Ex-officio Additional Secretary to the Govt of India

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